

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 205
(IB)-1045(ND)2020
IA-5539/2021, IA-5540/2021

IN THE MATTER OF:

M/s. Rhydburg Pharmaceuticals Ltd. ... Applicant/Petitioner

Versus

Sanyog Healthcare Limited. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 08.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Deep Bisht for R3 in IA 5539/2021, Adv.
Nalini for R-1 & 2 in IA-5539/2021, IA-5540/2021

For the Liquidator : Adv. Abhishek Devgan, Adv. Vishal Hirawat

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-5539/2021: Ld. Counsel appearing for the Applicant submitted that in the wake of certain legal and factual developments, he need to amend the memo of parties as well as the text of the application. He seeks an adjournment to file an appropriate application in this regard. At his request, the hearing is deferred to 06.06.2024.

IA-5540/2021: Ld. Counsel appearing for the Applicant submitted that he wants to press the present IA along with IA-5539/2021. At his request, the hearing is deferred to 06.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)